

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Hearing Schedule for the month of August, 2017 (28.8.2017 to 1.9.2017)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
28.8.2017 Monday At 9.30.A.M. Misc. Petitions	1.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs.
	2.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	3.	313/MP/2013 Along with I.A.No.49/2017	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited. (Interlocutory application on behalf of the petitioner for permission to urge additional grounds)
	4.	327/MP/2013 along with I.A.No.52/2017	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	5.	14/MP/2014 along with I.A.No.53/2017	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	6.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	7.	41/MP/2014 along with I.A.No.48/2017	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	8.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	9.	189/MP/2016	JPL	Petition for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.
29.8.2017 Tuesday At 10.30 A.M. Misc. Petitions	1.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation (<i>On admission</i>)
	2.	173/MP/2017	INOX	Petition under section 79(1)(f) of the Electricity Act 2003 and read with Regulations 33 A and B of the CERC (Grant of connectivity, Long term Access and Medium terms Open Access in inter-State transmission and related matters) Regulations, 2009 and Regulation 111 of the CERC (Conduct of Business) Regulations,1999(<i>On admission</i>) .
	3.	104/MP/2017	APL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreement (PPAs) dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited /Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited
	4.	105/MP/2017 along with I.A.No.42/2017	GMRKEL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 11.6 and 17 of the Power Purchase Agreement (PPAs) dated 7.8.2008 for recovery of unpaid dues towards fuel cost.
	5.	32/MP/2017	PGCIL	Petition for non- payment of transmission charges by Himachal Sorang Power Private Limited (HSPPL) pertaining to their LTA of 100 MW power to Northern Region.

	6.	248/MP/2016 along with I.A.64/2016	KTL	Petition for setting-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
	7..	175/MP/2016	SPL	Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of Power through competitive bidding and article 13.2. (b) of the PPA dated 7.8.2007 executed between Sasan power Limited and Procurers of compensation due to change in Law impact.
	8.	01/MP/2017	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.
	9.	131/MP/2016	GKEL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive Bidding (Competitive Bidding Guidelines) and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies for compensation due to Change in Law.
	10.	62/MP/2017	PGTL	Petition for adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited (a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited) and for grant of transmission licence and other related matters) Regulations,2009 with respect to transmission license to Powergrid N M Transmission Limited.
	11.	92/MP/2017	PGCIL	Petition for Signing of Long Term Access Agreement for Transmission System for evacuation of power from Unchahar TPS of NTPC
	12.	18/MP/2017 along with I.A.No.6/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents
31.8.2017 Thursday At 10.30. A.M. Generation tariff petitions	1.	174/MP/2017	SPIL	Petition under Section 79(1) (c) and Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009

Note: Hearing in Petition No.174/MP/2017 scheduled for hearing on 31.8.2017 has been adjourned and next date of hearing will be intimated in due course .

Sd/-
(T. D. PANT)
Deputy Chief (Legal)
30.8.2017

